

**Shri Kalika Singh:** But the word "temporary" is not mentioned in the Bill.

**Shrimati Tarkeshwari Sinha:** I did did not mean "temporary" in that sense. All that I meant was that by the very nature of it, it cannot be a permanent measure. Every day some new industries might be coming up and they might be needing financial help. What I am saying is that an industry which is getting this guarantee from the Government should not make it a point to take this guarantee for an unlimited period. That is a word of caution to the industries themselves. There is no bar put by the law, by this amending Bill, against any industry taking a guarantee for a long time. I did not use the word "temporary" in that connection. What I meant to say is that the industries, when they get guarantee or help from such institutions, should not really make it a point to go on depending on that help or guarantee for an unlimited period. It is far better for the industries to start with certain help and then go on developing or extending their activities in such an economic and efficient way that they depend on the governmental help or guarantee less and less.

I would not like to take more time of the House. But before I conclude, I would like to say that the situation will be watched with great interest and where we find any lacuna or where we find difficulties in the working of this guarantee scheme we shall try to see that the lacuna is rectified. With these words, I once again thank the hon. Members and I am sure that the unanimous approval and encouragement that the House has given to this amending Bill will go a long way in encouraging small-scale industrialists who want to prosper or build up industries in this country.

**Mr. Deputy-Speaker:** The question is:

"That the Bill further to amend the Reserve Bank of India Act, 1934, be taken into consideration."

*The motion was adopted.*

Now the question is:

"That clause 2, clause 1, the Enacting Formula and the Title stand part of the Bill".

*The motion was adopted.*

*Clause 2, clause 1, the Enacting Formula and the Title were added to the Bill.*

**Shrimati Tarkeshwari Sinha:** I beg to move:

"That the Bill be passed"

**Mr. Deputy-Speaker:** The question is:

"That the Bill be passed"

*The motion was adopted.*

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#### BUSINESS OF THE HOUSE

**Mr. Deputy-Speaker:** We will now take up the next item in the agenda, the Report of the Hindustan Shipyard Limited for the year 1958-59. Is Shri T. C. N. Menon present in the House? No. Neither Shri Bhadauria nor Shri Badakumar Pratap Ganga Deb Bamra is present in the House. We will take up the next item.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Before you take up the next item, with your permission, I would like to make some announcement formally. Today morning the Speaker hinted that hon. Members have demanded discussion on the joint communique issued by the Chinese Premier and our Prime Minister and so time has to be found for that discussion. This can be done only if the two No-Day-yet-named-motions, for which time has been allotted tomorrow and the day after are cancelled.

**Shri Braj Raj Singh:** Today it has been cancelled already.

**Shri Satya Narayan Sinha:** One is cancelled. But tomorrow and the day after there are similar motions for discussion. I formally announce that these two motions, which I announced in the House earlier, have been cancelled.

17-23 hrs.

\*INTERCEPTION OF COAL WAGONS ON RAILWAYS

श्री जराज सिंह : क़िरोजाबाद उपा-  
ध्यक्ष महोदय

**The Deputy-Minister of Railways (Shri S. V. Ramaswamy):** May I request him to speak in English?

**Shri Braj Raj Singh:** My whole difficulty is this. I want to very strongly protest against the manner in which the Minister of Railways is treating this House. Shri Jagjivan Ram, the Minister of Railways, was present just now here, and he knew very well that this discussion was coming up. Now he has gone away. I very strongly protest against the manner in which the Minister is treating this House, in this contemptuous manner.

**Mr. Deputy-Speaker:** One of the Ministers is present here. He would have some justification in saying this if the Ministry had not been represented. There is no Minister. If he cannot get a reply, or if he finds that his points are not answered, then he can legitimately complain . . .

**Shri Braj Raj Singh:** The point is this. I realise the difficulty of the hon. Deputy Minister. He is not conversant with the language in which I am usually speaking in this House.

**Mr. Deputy-Speaker:** That is his choice. He can speak in Hindi whatever he wants.

**Shri Braj Raj Singh:** If I speak in Hindi, the hon. Deputy Minister will be faced with difficulties. He will not be able to catch every point which I put up and reply to all the points. But the other Minister is conversant with this language. He should have anticipated this and been present in the House.

**Mr. Deputy-Speaker:** If the hon. Member wants to speak in Hindi, he might do it. Nobody prevents him from doing that, and the hon. Minister would manage somehow to understand him. Or, if he requires some help, he might get some help from somebody else. If he chooses to speak in Hindi, he is perfectly entitled to it.

**Shri Braj Raj Singh:** But you must devise some method by which these Ministers behave properly in the House. I would say only this.

**Shri Rane (Buldana):** If the hon. Members insist that the hon. Minister of Cabinet rank should be present here for every discussion . . . . .

**Shri Braj Raj Singh:** That is not my point. My point is that the hon. Deputy Minister is not conversant with the language in which I usually speak in this House.

**Mr. Deputy-Speaker:** He may speak in whatever language he wants to. Now time is running out.

**Shri Braj Raj Singh:** Would you kindly manage to get somebody by your side?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** He may begin. Then I will see. I will get somebody by my side, if necessary.

**Mr. Deputy-Speaker:** Now perhaps he realises that he has no justification.